

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 14964/2026

[Arising out of impugned final judgment and order dated 04-02-2026 in CRA No. 2688/1987 passed by the High Court of Judicature at Allahabad]

HARBAN SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

IA No. 246759/2026 - CONDONATION OF DELAY IN FILING
IA No. 143913/2026 - EXEMPTION FROM FILING O.T.
IA No. 246757/2026 - GRANT OF BAIL
IA No. 151625/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 197141/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 22-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. K. S. Rana, AOR
Mr. Shivpati B. Pandey, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Registry is directed to requisition soft copies of the trial court and the High Court records.
3. Issue notice, returnable on 03.12.2026.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)